



2025:DHC:11134-DB



\$~45

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 12362/2024, CM APPL. 51443/2024

ASTT COMDT KULJINDER SINGH .....Petitioner  
Through: Mr. Abhay Kumar Bhargava,  
Mr. Satyaarth Sinha and Ms. Shradha  
Mewati, Advs.

versus

**UNION OF INDIA & ORS.** .....Respondents  
Through: Mr. Kanav Vir Singh, SPC with  
Mr. Kuljinder Kanav Vir Singh and Ms.  
Laavanya Kaushik, Advs. for UOI

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

**09.12.2025**

**C. HARI SHANKAR, J.**

**1.** Mr. Abhay Kumar Bhargava, learned Counsel for the petitioner submits that his client has received a Signal No. R/3177 in response to show cause notice dated 6 August 2024 from the respondents stating that his representation has been accepted.

**2.** Accordingly, the grievance in this writ petition does not survive further for consideration. The writ petition is accordingly disposed of.

**C. HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**DECEMBER 9, 2025/aky**